

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM** 19/7/2018


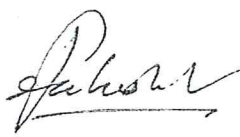

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**

APPLICATION NUMBAER :
PETITION NUMBER : CP/46/2017
NAME OF THE PETITIONER(S) : S. K. Ganesan & 4 others
NAME OF THE RESPONDENT(S) : Balaji Rubber & Reclaims pvt ltd & 8 ors
UNDER SECTION : 241/242

**S.No. NAME (IN CAPITAL)
SIGNATURE**

DESIGNATION

REPRESENTATION BY WHOM

①	CIBI VISHWU	COUNSEL FOR RESP	
②	Prakash	counsel for resp	
3.	S. Manjula devi, nkr For CSR & LO	For Petitioners	

ORDER

Counsels representing both the parties are present. Both counsels stated that an appeal was preferred before the Hon'ble Supreme Court in relation to the order passed by NCLAT. Matter adjourned at request of both sides. Put up on 19.07.2018.

-sd/-
(S VIJAYARAGHAVAN)
Member (Technical)

-sd/-
(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)